



2026:AHC-LKO:20267

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

APPLICATION U/S 528 BNSS No. - 1090 of 2026

Rahul Mahto And 2 Others

.....Applicant(s)

Versus

State Of U.P. Thru. Its Prin. Secy. Deptt. Of Home
Lko. And Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Vikas Misra, Shruti Patel
Counsel for Opposite Party(s)	:	G.A.

Court No. - 16

HON'BLE BRIJ RAJ SINGH, J.

1. Heard learned counsel for the applicants, learned A.G.A. for the State and Sri S.K. Verma, learned counsel, who has filed Power today on behalf of opposite party no.2, which is taken on record.

2. The present application has been filed with the following main relief:

"i. to quash the impugned chargesheet dated 26.01.2025 filed in Criminal Case No. 124406/2025 pertaining to case crime no.63/2024 dated U/S 498-A/323/504, 506 I.P.C. & 3/4 D.P. Act Police Station Mahila Thana Hazratganj, Lucknow as well as summoning order dated 29.10.2025 passed by Civil Judge (J.D.)/F.T.C., Lucknow, Contained in Annexure No. 1 & 2 to the petition.

ii. to quash the entire criminal proceedings arising out of Criminal Case No. 124406/2025 proceedings before Civil Judge(J.D.)/F.T.C., Lucknow in Case Crime No. 63/2024, chargesheet dated 26.01.2025 filed U/S 498-A/323/504, 506 I.P.C. & 3/4 D.P. Act at Police Station Mahila Thana Hazratganj, Lucknow on the basis of compromise deed has been verified by the court concerned vide order dated 04.02.2026 in the interest of justice."

3. Learned counsel for the applicants submits that parties do not want to pursue the case any further and they have entered into compromise. He further submits that this Court vide order dated 2.2.2026 given a direction

to the trial court to verify the factum of compromise arrived at between the parties. In pursuance of the aforesaid order, the trial court has verified the contents of compromise vide order dated 4.2.2026.

4. Learned counsel for opposite party no.2 has also not denied the aforesaid facts. On instructions received from opposite party no.2, he submits that he has no objection, if the proceedings against the applicant in the aforesaid case are quashed on the basis of the compromise.

5. Learned A.G.A. has fairly conceded that compromise has been effected between the parties and the same has duly been verified by the trial court.

6. The Supreme Court while considering the question of quashing the criminal proceedings on the basis of compromise arrived at between the parties has held that the Court can use its inherent power to do real and substantial justice and to speed up the process of ending the criminal proceedings where the settlement is arrived at between the parties in the cases of ***B.S. Joshi and others Vs. State of Haryana and another***, (2003)4 SCC 675; ***Nikhil Merchant Vs. Central Bureau of Investigation***, (2008) 9 SCC 677; ***Manoj Sharma Vs. State and others***, (2008) 16 SCC 1 ; ***Gian Singh Vs. State of Punjab***, (2012) 10 SCC 303; ***Narindra Singh and others Vs. State of Punjab***, (2014) 6 SCC 466; ***State of M.P. Vs. Laxmi Narayan and others***, AIR 2019 SC 1296 and ***Parbatbhai Aahir @ Parbatbhai Bhimsinhbhai Karmur and others Vs. State of Gujarat and another***, (2017) 9 SCC 641.

7. In view of the aforesaid and the fact that parties do not want to pursue the case any further; the matter is purely of personal nature, which has been mutually settled between the parties by way of the compromise, therefore, no useful purpose would be served in proceeding with the matter further.

8. Application is accordingly ***allowed*** and the entire and all consequential proceedings of Criminal Case No.124406 of 2025 pending before Civil Judge(J.D.)/F.T.C., Lucknow in Case Crime No.63 of 2024, including charge sheet dated 26.01.2025 filed under Sections 498-A/323/504, 506 I.P.C. & 3/4 D.P. Act at Police Station Mahila Thana Hazratganj, District Lucknow as well as summoning order dated 29.10.2025, are hereby

quashed qua the applicants.

(Brij Raj Singh,J.)

March 19, 2026
Sachin